

# MEGHALAYA LEGISLATIVE ASSEMBLY

## BULLETIN PART - I

### AUTUMN SESSION

WEDNESDAY, 16<sup>th</sup> SEPTEMBER, 2015

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and sat till 12:30 P.M. The day was allotted for transaction of Government Business.

**1. National Anthem was played.**

**2. Business Advisory Committee:**

- i. The Speaker announced the Report of the Business Advisory Committee under Rule 230 of the Rules of Procedure and Conduct of Business.
- ii. Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs moved: "That this House agrees to the allocation of time proposed by the Business Advisory Committee in regard to the various items of Business for the current Session".  
The House approved to the allocation of time proposed by the Business Advisory Committee in regard to the various items of Business for the current Session.

**3. PANEL OF CHAIRMEN:**

The Speaker announced the names of the Members nominated by him to the Panel of Chairmen under Rule 9(1) of the Rules of Procedure and Conduct of Business:

1. Shri R. V. Lyngdoh.
2. Smti. Dikkanchi D. Shira.
3. Shri Metbah Lyngdoh.
4. Shri Nihim D. Shira.

**4. LAYING OF NOTIFICATION/ REPORTS:**

- a. **Dr. Mukul Sangma, Chief Minister in-charge Finance** laid the Notification No.FIF.14/2009/201., dated 18<sup>th</sup> June, 2015 relating to the Meghalaya Prize Chits and Money Circulation Scheme (Banning) Rules, 2015.

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- b. Shri Sniawbhalang Dhar, Minister in-charge Public Work (Roads & Bridges)** laid the Thirty Fifth Annual Report of the Meghalaya Government Construction Corporation Limited for the year 2012-2013.
- c. Shri Clement Marak, Minister in-charge Food, Civil Supplies and Consumer Affairs** laid the Notification No.SUP.24/2014/7., dated 6<sup>th</sup> July, 2015 relating to “The Meghalaya State Food Commission Rules, 2014.
- d. Smti. Roshan Warjri, Minister in-charge Home (Police)** laid the Notification No.HPL.251/2014/14., dated 23<sup>rd</sup> June, 2015 relating to the Meghalaya Private Security Agencies, (Amendment) Rules, 2015.
- e. Shri Clement Marak, Minister in-charge Power** laid the Second Annual Report of the Meghalaya Energy Corporation Limited for the year 2010-2011.
- f. Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law** laid the Notification No.LL(B) 39/2015/21., dated 29<sup>th</sup> May, 2015 relating to the Meghalaya Local Administration (Empowerment of Traditional Institutions, Traditional Bodies and Headmen in Governance and Public Delivery System) Ordinance, 2015.
- g. Smti. Deborah C. Marak, Minister in-charge Social Welfare** laid the Annual Report of the Office of the Commissioner for persons with disabilities, Meghalaya, Shillong for the year 2013-14 and 2014-15.
- h. Shri H.D.R. Lyngdoh, Minister in-charge District Council Affairs** laid the Notification No.DCA.18/2013/156., dated 13<sup>th</sup> August, 2015.

#### **5. GOVERNMENT RESOLUTION:**

Shri H.D.R. Lyngdoh, Minister in-charge District Council Affairs moved the Government Resolution for approval of the Order vide Notification No.DCA.18/2013/156., dated 13<sup>th</sup> August, 2015 issued by the Governor on Sub-Paragraph (2) of Paragraph 16 of the Sixth Schedule to the Constitution of India.

The Government Resolution was moved, adopted, and approved by the House.

**6. INTRODUCTION OF BILLS:**

- a. Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law introduced the Meghalaya Special Courts (Amendment) Bill, 2015.
- b. Shri H.D.R. Lyngdoh, Minister in-charge Co-operation introduced the Meghalaya Co-operative Societies Bill, 2015.

**7. ANNOUNCEMENT:**

The Hon'ble Speaker informed the House that the term of the three Financial Committee i.e. Public Accounts Committee, Public Undertakings Committee and Committee on Estimates will end on 23<sup>rd</sup> October, 2015. As election to these Committees can be held only during Assembly Session, so the Committees may remain vacant for a long time as the gap between the end of the term of the Committees and next Session may also be long. The matter was also discussed in the Business Advisory Committee meeting held on 14.09.15, wherein it was decided to take the sense of the House for dissolving the present term of the Financial Committees and conduct fresh election for the new term during this Session.

The Hon'ble Speaker took the sense of the House and it was unanimously approved.

**8. OBITUARY REFERENCES:**

Rich tribute and condolences were paid on the passing away of the following prominent personalities.

1. P.R. Kyndiah
2. Thenphunga Sailo
3. Rano M. Shaiza
4. J.E. Tariang
5. J.B. Patnaik
6. Ismail Hussain
7. Mal Chandra Pegu
8. Sheila Kaul
9. Dileep Singh Bhuria
10. Bijoy Krishna Handique
11. A.P.J. Abdul Kalam
12. Rajendrabhai Patel
13. Chitranjan Swarup
14. Mohidur Rahman
15. Maidul Islam Bora.

Members who spoke and paid condolences were Dr. Mukul Sangma, Chief Minister, Shri Paul Lyngdoh, Dr. D. D. Lapang, Shri S.C. Marak, Shri M.M. Danggo, Dr. Jemino Mawthoh, Shri Rowell Lyngdoh, Dr. Ampareen Lyngdoh, Smti. Roshan Warjri and the Hon'ble Speaker.

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Most of them made particular reference and paid glowing tributes to (L) P.R. Kyndiah, (L) J.E. Tariang and Dr. A.P.J. Abdul Kalam.

**9. ADJOURNMENT:**

Since there was no more Business to be transacted, the House was adjourned till 10 A.M. on Thursday, the 17<sup>th</sup> September, 2015.

**Dated Shillong,  
the 16<sup>th</sup> September, 2015.**

***Commissioner & Secretary,  
Meghalaya Legislative Assembly.***